

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR
BENCH, JAIPUR.

R.P.No.18/93

Date of order: 5.2.93

R.C.Roongta

: Applicant

vs.

Union of India & Ors : Respondents

Mr.Ajay Rastogi : Counsel for applicant

Mr.K.P.Mishra : Counsel for respondents.

CORAM

Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

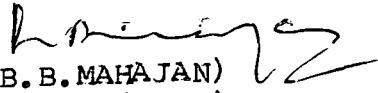
Hon'ble Mr.B.B.Mahajan, Member (Adm.).

PER HON'BLE MR.B.B.MAHAJAN, MEMBER (ADM.).

We have considered the Review Petition under Rule 17(3) of the CAT (Procedure) Rule 1987. In Grounds f,g & h mentioned in para 4 of the petition, reliance has been placed on a decision purported to have been taken by the State Govt. on 10.12.92 to conduct denovo preliminary enquiry. This decision, which is subsequent to the order of the Tribunal sought to be reviewed, would furnish no ground for review though it may furnish a ground for filing a fresh O.A. In ground (j) reliance ^{has} been placed on affidavit from one Harbinder Singh Banga attached as Annexure :A-3 with the petition. It has not been stated that this affidavit had been produced by the petitioner in the proceedings before the Tribunal. The reasons as to why this could not be produced after exercise of due diligence have also not been explained. This cannot therefore afford a ground for review.

2. Remaining grounds taken in the petition at best amount to the plea that the order of the Tribunal was bad on merit. This may afford ground for filing an appeal but is not a ground for reopening the case ⁱⁿ review under Order 47 Rule 1 CPC.

The Review Petition is accordingly dismissed in limine.


(B.B. MAHAJAN)
Member (Adm.).


(D.L. MEHTA)
Vice Chairman.